

3 **Surjya Kanta Seth Vrs. UOI**

Admission Sl. No. 2

O.A. No. 744 of 2013

Order dated: 15.11.2013

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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A resolution has been made and communicated by the C.A.T. Bar Association to the extent as under:

“As per the resolution dt. 13.11.2013 of C.A.T. Bar Association, it is unanimously decided to abstain from Court work till 15.11.2013 i.e. including 15.11.2013”.

Accordingly, Ld. Counsel for the parties are not present.

This O.A. has been listed today for admission. However, Mr. S. K. Seth, the applicant, who is present in person in Court today, has filed a memo dated 15.11.2013, praying as under:

“Inadvertently, I have made the respondent No. 3 and 4 by name which now I want to correct and also I want to send my representation to G.M., E.Co.Rly, C.S.Pur, BBSR by Speed Post which I have sent on e-mail. So I may kindly be allowed to withdraw the said O.A. now to file a better petition within two weeks.”

In view of the above, the applicant is allowed to withdraw this O.A. with liberty to file an application afresh, if he is so advised.

Accordingly, the O.A. is disposed of being withdrawn.


MEMBER(Judl.)

RK